

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No.8166 of 2021

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Lallu Singh @ Lalu Singh ... Petitioner  
-Versus-  
The State of Jharkhand ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
[Through Video Conferencing]

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For the Petitioner : Mr. Ramesh Kumar, Advocate  
For the State : Mr. Shailesh Kr. Sinha, A.P.P.  
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Order No.02

Dated 06<sup>th</sup> September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No.256 of 2019 arising out of Chhattarpur P.S. Case No.80 of 2018, corresponding to G.R. Case No.1293 of 2018.

There was an exchange of firing between the extremists and police personnel. Several extremists were apprehended and some extremists had died. It has been alleged that AK-47 rifle and other incriminating articles were recovered.

Learned counsel for the petitioner has submitted that none of the police officials had suffered any injuries. The learned counsel further submitted that the petitioner is in custody since 29.05.2018.

It appears that though the petitioner has been apprehended at the spot but regard being had to the period of custody undergone by the petitioner, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Addl. Sessions Judge-IX, Palamau in connection with S.T. No.256 of 2019 arising out of Chhattarpur P.S. Case No.80 of 2018, corresponding to G.R. Case No.1293 of 2018.

**(Rongon Mukhopadhyay, J.)**